

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:147
ANSWERED ON:21.07.2015
Irregularities in Relief Work
Adityanath Shri Yogi

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether massive irregularities have taken place in the relief works with regard to the natural calamity that hit Uttarakhand in the year 2013;
- (b) if so, the details thereof;
- (c) the amount of assistance provided under various heads by the Union Government to the State Government of Uttarakhand for relief works;
- (d) whether the Government reviews the utilisation of funds provided for relief work from time to time and if so, the details thereof;
- (e) whether the Government proposes to conduct inquiry in regard to check the irregularities committed in the calamity relief work; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJU)

(a) to (f)

The primary responsibility of rescue, relief and rehabilitation in the wake of natural disaster rests with the States. Financial assistance from State Disaster Response Fund and National Disaster Response Fund is towards immediate relief and not for compensation of loss as suffered.

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In order to support the affected people of Uttarakhand, the Government of India released an amount of Rs. 145 crore from SDRF to the State on 20.06.13 to enable relief and restoration works. In addition, the GOI has released an amount of Rs. 546.306 crore (Rs. 250 crore on 19.7.2013 + Rs. 17.66 crore on 28.2.14 + Rs. 61.84 crore on 31.3.14+ Rs. 132.03 crore on 19.09.14 + Rs. 40.29 crore on 21.10.14 + Rs. 44.486 crore on 04.02.15) from the NDRF to the State Government for management of relief necessitated by notified natural disasters in the affected areas during 2013.

As per the scheme of SDRF the State Government is responsible to ensure that money drawn from the SDRF account is actually utilized for the purposes for which the SDRF has been set up and only on item of expenditure and as per norms approved by the GOI. The State Accountant General is required to monitor the expenditure as per the items and norms of assistance. The Comptroller and Auditor General of India causes audit of SDRF every year in terms of the scheme of the SDRF. This Ministry has not received any report from State AG in the matter.
